

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 31.03.2015OA No. 291/00190/2015

Mr. P.N. Jatti, counsel for applicant.

The relief sought by the applicant in the present Original Application is for a direction to the Chief Post Master General, Rajasthan Circle, Jaipur to decide the Revision Petition of the applicant dated 25.09.2014 (Annexure A/1).

2. The Disciplinary Authority imposed a punishment of compulsorily retirement from the service upon the applicant vide Annexure A/2 order dated 30.09.1997 due to conviction as per order dated 30.06.1997 delivered by the Special Judge for SC/ST (Prevention of Atrocities) & Additional Session Judge, Bikaner in Criminal Appeal No. 42/1996. The applicant filed a Criminal Revision Petition No. 276/1997 before the Hon'ble Rajasthan High Court, Jodhpur Bench, Jodhpur against the said order dated 30.06.1997. The Hon'ble Rajasthan High Court, Jodhpur Bench, Jodhpur vide judgment dated 15.05.2014 ordered entitlement and benefit of Section 12 of Probation of Offenders Act, 1958. Thereafter, the applicant filed an appeal before the Appellate Authority i.e. the Post Master

General, Western Region, Jodhpur, Rajasthan on 27.05.2014 (Annexure A/4) against the order passed by the Disciplinary Authority by which a punishment of compulsorily retirement from service was imposed upon the applicant. The Appellate Authority rejected the appeal of the applicant vide order dated 04.08.2014 (Annexure A/5). The applicant has also filed a Revision Petition on 25.09.2014 (Annexure A/1) before the Revisional Authority i.e. the Chief Post Master General, Rajasthan, Jaipur against the order dated 04.08.2014 (Annexure A/5) passed by the Appellate Authority.

3. The grievance of the applicant is that the Revision Petition dated 25.09.2014 (Annexure A/1) is still pending consideration before the Chief Post Master General, Rajasthan Circle, Jaipur and has not so far been considered and disposed of.

4. I have heard the learned counsel for the applicant and perused the pleadings and the documents available on record.

5. In the facts and circumstances of the case as noticed above, I find that the present Original Application can be disposed of at the admission stage in limine without issuing notice to the respondents by directing the Revisional Authority i.e. Chief Post Master General, Rajasthan Circle,

Jaipur to consider and decide the Revision Petition of the applicant dated 25.09.2014 (Annexure A/1) and pass an appropriate reasoned and speaking order in accordance with the provision of law expeditiously in any case within a period of two months from the date of receipt of a copy of this order. Ordered accordingly.

6. The applicant shall produce a copy of this order alongwith copy of the paper book / OA with all annexures before the Chief Post Master General, Rajasthan Circle, Jaipur within fifteen days from today.

7. The applicant is a liberty to approach this Tribunal, if he is aggrieved from the decision so taken by the Revisional Authority.

8. The present Original Application is disposed of accordingly. There shall be no order as to costs.

(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER

Kumawat